

Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)

**Appeal No.86/2011**

Dated: 26<sup>th</sup> September, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. M.B. Lal, Technical Member (P&NG)

**In the matter of:**

GAIL India Limited .....Appellant(s)  
Versus  
Shyam Industries & Anr. ... Respondent(s)

**Counsel for the Appellant(s):** Mr.Abhinav Vashisht, Sr. Advocate  
Mr. Raman Kumar, Mr. Rahul  
Arora and Ms. Leena Tuteja.

**Counsel for the Respondent(s):**Ms. Swapna Seshadri for R-1.  
Mr. Sunil Kumar Rai and  
Mr. Rakesh Dewan for R-2.

**Appeal No.87/2011**

GAIL India Limited .....Appellant(s)  
Versus  
Haldyn Glass Gujrat Limited & Ors. ... Respondent(s)

**Counsel for the Appellant(s) :** Mr.Abhinav Vashisht, Sr. Advocate,  
Ms. Leena Tuteja, Mr. Rahul Arora  
and Mr. Raman Kumar

**Counsel for the Respondent(s):** Ms. Swapna Seshadri for R-1 –  
R- 5, Mr. Rakesh Dewan and  
Mr. Sunil Kumar Rai for R-6.

## **Order**

Mr. Abhinav Vashisht, learned senior counsel for the appellant has finished his arguments. The learned counsel for the respondents will begin their arguments on the next date of hearing.

Post the matter for further hearing on **20<sup>th</sup> October, 2011 at 2.30 p.m.**

**(M.B. Lal)**  
**Technical Member(P&NG)**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

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